

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 6
(IB)-577/ND/2019**

Under Section: 7 of IBC Code, 2016.

In the matter of:

Jai Lal Sumbally & Durga Sumbaly

.....Applicant

Vs.

M/s Three C Shelters Pvt. Ltd.

.....Respondent

Order delivered on 08.03.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Mohit Kumar, Adv.
Mr. Hemant Manjani

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti.

For further consideration on 11.04.2019.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**